04.745/95

Registran 06.12.95

Seen office sepontneither Power nor ca.
nal been ficial as yelon behalf of seepondente
incompliance with House
Benchs order at 13.11.95
Hence het the case before
the House Bench for further
orders on 09.01.96.

Submitted on or 1 ras der or des.

09.1.96

Hon. Dr. R.K. Saxena, J.M. Hon. Mr. D. S. Baweja, A.M.

Shri S.K. Misra, counsel for the applicant is present. The notices according to the Form No.8 which is placed on record, were sent to the respondents on 04.10.95. It may be mentioned that nobody has signed this form. This kind of mistake is not appreciated. If, unsigned form no.8 is sent to the respondents, it carries no date. Shri G.P. Agrawal, Standing counsel for the respondents is present in the Court and he is prepare to receive fresh notices. The office shall serve notices alongwith the copies of the O.A. on Shri Agrawal who shall file counter-reply within 3 weeks from the date of receipt of the notices. The applicant shall be at liberty to file rejoinder, if any, within 1 week thereafter. Fix on 14.2.1996 for orders.

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